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many purposes I wanted to know whether it was a permanent body. My purpose in asking was whether Government have set up any permanent machinery for collecting this information from year to year and, if they have not done so, what do they contemplate to do in this regard?

SHRI M. C. SHAH: The National Income Unit was formed in the year 1949 and the matter is under consideration whether to make that unit a permanent one or not and we have not finally decided anything.

SHRI B. C. GHOSE: Is it not a fact that that Committee only collected the information for 1948-49 and that its report is not yet published? I should like to know therefore what further work is done by that Committee at the moment?

SHRI M. C. SHAH: The National Income Unit is collecting all the data on the national economy. The National Income Committee will formulate a policy on the basis of which the National Income Unit will prepare the information in a tabulated form.

KHWAJA INAIT ULLAH: On what basis is the national income of India of nine thousand crores written in our Five Year Plan?

SHRI M. C. SHAH: That is an estimate. It is not 9,000 crores. Perhaps it is 10,000 crores by the end of the Plan period.

KHWAJA INAIT ULLAH: At the time of the start it was 9,000 crores of rupees.

SHRI M. C. SHAH: It is the estimate of 1948-49 which is quoted.

SHRI M. S. RANAWAT: The hon. Minister said that the information will be available in a month's time. Does that mean that it will be published by that time?

SHRI M. C. SHAH: We hope to do so but it cannot be taken as certain

for all the years but so far as 1949-50 and 1950-51 are concerned we will be in a position to give that information.

SHRI B. C. GHOSE: When will the final report for 1948-49 be published?

SHRI M. C. SHAH: By that time.

GRANT OF LAND TO THE MAHARANI
OF JIND

*125. Shri B. RATH: Will the Minister for States be pleased to state whether the Government of PEPSU have granted 1,500 bighas of land to the Maharani of Jind this year; if so, for what reasons?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): No. The Maharaja of Jind has been allowed to exchange 1,321 bighas of agricultural land with 1,000 bighas of waste dry land in order to facilitate mechanical farming.

SHRI B. RATH: May I know, Sir, in which area was this agricultural land situated which was exchanged for waste dry land in order to racilitate mechanical farming?

Dr. K. N. KATJU: What is the question, Sir?

Mr. CHAIRMAN: In which area did he give this estate?

Dr. K. N. KATJU: The Maharaja's land was in Mauran in Sangrur district and it was exchanged for the dry land in the forests of Sangrur and Jind.

DR. P. C. MITRA: On rental basis or free of rent?

Dr. K. N. KATJU: The 1,321 bighas of land which were exchanged were allowed to the Maharaja of Jind as his private property at the time of the integration and were subject to the revenue laws of the State.